

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:4285  
ANSWERED ON:20.12.2011  
ACCOUNTABILITY OF SAI  
Singh Shri Dushyant

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Government has any monitoring mechanism to monitor the functioning/activities of the Sports Authority of India (SAI) and ensures its accountability;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the manner in which its functioning/activities are monitored?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a)to(c): Yes, Madam. The functioning and activities of Sports Authority of India (SAI) are closely monitored by the Government. This is done both through the various committees constituted by SAI in which the government representatives are present and also otherwise through calling of reports, holding meetings etc. The General Council and the Governing Body of the Society are constituted by the Government. The Minister of State (I/c) for YAS is the Chairman of the Governing Body, and the President of the General Body of SAI. Major policy decisions in SAI are taken with the approval of Governing Body. Some parameters of SAI are also part of the Results Framework Document (RFD) which are closely monitored. As required under Rule 212 (3) (iv) of General Financial Rules (GFRs), 2005 of Government of India and Rule 50 of the Rules of SAI, the Annual Report and Audited Accounts of the Society are laid in both the Houses of Parliament.